

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3746 of 2020

Ajay Yadav

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Ms. Sunita Kumari, Advocate

For the State

: Mr. Ranjit Kumar, A.P.P.

Order No. 02

Dated 07th July, 2020

Heard the learned counsel appearing for the respective parties.

Defect no. 9 (i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Gumla P.S. Case No. 345 of 2019.

Information was received that some miscreants have assembled to commit some offence. On a raid conducted by the police five persons were apprehended with arms and ammunitions. It appears that from the possession of the petitioner 13 cartridges were recovered. The petitioner is in custody since 26.10.2019.

Regard being had to the period of custody, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Gumla in connection with Gumla P.S. Case No. 345 of 2019.

(RONGON MUKHOPADHYAY,J.)